

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

M.A. 194 of 1997.

O.A. 233 of 1997.

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

A. Nagaraja Iyer & Ors.

Vrs.

Union of India & Ors. (S.E. Rly)

For applicants : Mr. B.P. Roy, Counsel.
Mr. P. Ghosh, Counsel.

For respondents : Mr. P. Chatterjee, Counsel.

Heard on : 16.2.98.

Ordered on : 16.2.98.

O R D E R

B.C.Sarma, AM.

1. Both sides are present.
2. Matter is admitted subject to limitation. Since reply has been filed in this case, let the matter be fixed for hearing on 5.5.1998.
3. The M.A. 194/97 has been filed by thirteen applicants with the prayer that they be added as party-applicants in the O.A. 233/97. We have perused the contents of the M.A and we find that there is no provision in the law whereby the applicants may make such a prayer. Accordingly, M.A is dismissed without any order as to cost. We, however, give liberty to file an O.A, if they are so aggrieved and if otherwise not barred.

MEMBER (J)

MEMBER (A)